

O/o the Distt. & Session Judge,
Kullu & Lahaul Distt at Kullu
Receipt No. 4067
Date 25/05/17

**OFFICE OF THE CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE 1ST CLASS,
MANALI, DISTRICT KULLU, H.P.**

No.CI.Judge/JMIC/Manali/17-
Dated: Manali, the 24th May, 2017.

“OFFICE ORDER”

Consequent upon proceeding to attend training programme at Judicial Academy, Shimla, by the undersigned, it is brought to the notice of general public, litigants and Advocates that the Civil and Criminal cases fixed from 25.05.2017 to 27.05.2017 shall be taken up for effective hearing on the dates shown below against each date.

Nature	Date	Adjourned for effective hearing
Civil and Criminal Cases	25.05.2017 & 26.05.2017	30.05.2017
Civil and Criminal Cases	27.05.2017	31.05.2017

5.0/17 EC for m-a.

for
DISTRICT & SESSIONS
JUDGE KULLU (H.P.)
25/5/17

Endst No. As above

QMA

Dated : 24.05.2017.

sd/
Civil Judge-cum-
Judicial Magistrate Ist Class,
Manali, District Kullu, H.P.

Copy forwarded to:

1. ✓ The Ld. District and Sessions Judge, Kullu for kind information please.
2. The President, Bar Association, Manali, Distt. Kullu, H. P. for information.
3. The Assistant Public Prosecutor, Manali, Distt. Kullu, H. P. for information.
4. The SHO, PS Manali.
5. The Civil/Criminal Ahlmad of this office for information and necessary action.
6. Notice board of this Court.

[Signature]
Civil Judge-cum-
Judicial Magistrate Ist Class,
Manali, District Kullu, H.P.